

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 32321/2024

[Arising out of impugned final judgment and order dated 29-04-2024 in CRLA No. 220/1983 passed by the High Court of Judicature at Allahabad]

JOGRAJ & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and IA No.192808/2024-EXEMPTION FROM FILING O.T. and IA No.192809/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 29-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

Mr. Rahul Singh Chauhan, Adv.
Mr. Muddam Thirupathi Reddy, AOR
Mr. Shiv Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in four weeks.
3. In addition to the usual mode, liberty is granted to the petitioner to serve notice through the Standing Counsel for the respondent/State.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER